## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

CM nos. 2576/2020 & 2578/2020 in PIL no. 7/2014 (Through Video Conferencing)

Dewakar Sharma & Another

.....Applicant(s)

Through: Mr. Pardeep Majotra, Advocate (On Video Conference High Court at Jammu)

V/s

State of J&K and Others

....Respondent(s)

Through:- Mr. F.A.Natnoo, AAG

(On Video Conference from High Court at Jammu)

HON'BLE THE CHIEF JUSTICE

(On Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE VINOD CHATTERJI KOUL, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 23.06.2020

## CM No. 2578/2020 (Extension of time) in PIL No. 7/2014

Let the deficiencies be made good as per Circular No. 16/GS dated 29<sup>th</sup> March 2020 upon removal of the current lockdown.

This application is allowed in the above terms.

## CM No. 2576/2020 in PIL no. 7/2014

Notice.

Mr. F.A.Natnoo, learned AAG accepts notice on behalf of respondents and seeks time to file objections.

Let the same be filed before the next date of hearing.

Let a copy of this application be served upon Mr. Natnoo, AAG within two days.

List on 8th July 2020.

## (VINOD CHATTERJI KOUL) JUDGE

(GITA MITTAL) CHIEF JUSTICE

Jammu 23.06.2020 Tilak

